



File No. 10/03/2021-NCLT
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003
Date: 28th February 2021

ORDER

Hon'ble Sh. Rajsekhar V. K., Member (Judicial) NCLT Kolkata is on leave from 1.3.2021 to 5.3.2021(5 days). Therefore matters listed during this period before Kolkata bench shall be reposted to nearest possible date. However to attend only **urgent** matters at NCLT Kolkata following Special Bench is constituted. The Bench shall attend matters through Video Conference. The Special Bench shall comprise of:

Special Bench at NCLT, Kolkata

1. Shri B.S.V Prakash Kumar, Acting President
2. Shri H.C. Suri, Member (Technical)

Hon'ble Acting President, NCLT shall first take up the matters of their own Division bench (Principal Bench) and then attend the matters of Special bench.

The Constitution of Bench is as per section 419 (3) of the Companies Act, 2013.

This is in partial modification of Order of even number dated 23.2.2021 from 1.3.2021 to 5.2.2021 only.

This issues with the approval of Hon'ble Acting President, NCLT


(Shiv Ram Bairwa)
Registrar, NCLT

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. Hon'ble Members, National Company Law Tribunal.
3. Secretary, National Company Law Tribunal, New Delhi.
4. Officers of National Company Law Tribunal, Principal Bench, New Delhi/Kolkata/Mumbai/Chennai/Ahmedabad/Allahabad/Bengaluru/Chandigarh/Guwahati/Hyderabad/Jaipur/Cuttack/Kochi/Amravati/Indore.
5. PS to Joint Secretary, (Sh. Gyaneshwar Kumar Singh) Ministry of Corporate Affairs, New Delhi.
6. NCLT web site/ Notice Board.
7. The Institute of Chartered Accountants of India, ITO, New Delhi.
8. The Institute of Company Secretaries of India, ICSI, House 22, Institutional Area, Lodhi Road, New Delhi – 110003.
9. The Institute of Cost Accountants of India, CMA Bhawan, 3 Institutional Area, Lodhi Road, New Delhi-110003
10. Corporate Law Adviser, 158, Basant Enclave, Palam Road, New Delhi-110057.
11. All Bar Councils.